CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:-

7 mg 1994

APPLICATION NUMBER:

522 of 199**4**

APPLICANTS:

RESPONDENTS:

Sri.T.M.Shivanna and Other v/s. Secretary, M/o.Railways, New Delhi and Others.

- Sri.V.Narayanaswamy, Advocate, No.32/22, Second Floor, Hotel Dhanalakshmi Darshan, Menaka Theatre Cross, Hospital Road, Bangalore-560 053.
- 2. Sri.A.N. Venugopala Gowda, Advocate, No.8/2, Upstairs, R.V. Road, Bangalore-4.

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the PRDER/ STAY PRDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 31-05-1994.

> LES DEPUTY REGISTRAR TIC JUDICIAL BRANCHES.

qm*

Issued

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A. NO.522/94

TUESDAY THIS THE THIRTY FIRST DAY OF MAY 1994 Shri Justice P.K. Shyamsundar ... Vice Chairman

Shri V. Ramakrishnan ... Member [A]

- T.M. Shivanna, S/o mudda Mallappa, Aged about 62 years, Driver 'B', Goods Driver YPR, T.No.MR 786 Southern Railway, R/a No.246, lst 'A' Main Road, Shivanagar, Rajajinagar, Bangalore-560 010.
- 2. Smt. B.S. Lalithamma,
 Aged about 60 years,
 W/o late Sri B.R. Srikanta Setty,
 Railway Guard 'A1',
 R/a D No.[Old 821/6] New No.37/6,
 'Gurukrupa' L.N. Colony,
 2nd Main 6th Cross,
 Yeshwanthapur,
 Bangalore
 [S No.2 is the LR of the
 deceased railway employee]

... Applicants

[By Advocate Sri V. Narayana Swamy]

v.

- Union of India represented by its Secretary, Government of India, Ministry of Railways, Nedw Delhi.
- 2. The Chairman, Railway Board, Rail Bhavan, New Delhi.
- The General Manager, Southern Railway, Park Town, Madras.

The Divisional Railway Manager, Mysore Division, Southern Railway, Mysore.



5. The Divisional Railway Manager, Bangalore Division, Southern Railway, Bangalore.

... Respondents

[By Advocate Shri A.N. Venugopal ... Standing Counsel]

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. Heard both sides at the stage of admission. All that the applicants want is that they be given the benefit of the judgment of the Full Bench in O.A. No.395 to 403/91 and other connected cases disposed of on 16.12.1993 but then an intervening circumstance dissuades us from following our judgment in the Full Bench case referred to supra because from that Full Bench decision the Rallways admittedly carried the matter to the Hon'ble Supreme Court in SLP No.5939/94 and the Hon'ble Supreme Court has since stayed the operation of the judgment of the Full Bench. circumstances all that we should do is, as both sides agree that it would be the proper course, to direct that rights of parties shall stand regulated in accordance with the final decision of the Hon'ble Supreme Courtin SLP No.5939/94. With this observation this application stands disposed of.

TRUE COPY

Schauhar 7/1

SECTION OFFICER TO LEAD THE TRIBUNAL ADDITIONAL BENCH DSV
BANGALORE

Sir

MEMBER [A]

VICE-CHAIRMAN